

12.00 hrs.

RE: ALLOWANCES PAID TO MEMBERS OF RAILWAY ACCIDENTS COMMITTEE

Mr. Speaker: Papers to be laid on the Table.

Shri Hari Vishnu Kamath (Hoshangabad): Before you proceed to this part of the agenda, may I remind you that the Railway Minister promised you, assured the House, that he would answer the question regarding allowances paid to the members of the Railway Accidents Committee.

Mr. Speaker: He will do it.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE L. I. C.

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of the Annual Report of the Life Insurance Corporation of India for the year ended 31st December, 1961 along with the Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-490/62].

REPORTS OF TARIFF COMMISSION

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (i) Report (1962) of the Tariff Commission on the fair exports retention prices of pig iron for the period 1st April, 1960 to 31st March, 1962. [Placed in Library. See No. LT-491/62].
- (ii) Report (1962) of the Tariff Commission on the fair exports retention prices of steel for the period 1st April, 1960

to 31st March, 1962.

(iii) Government Resolutions No. SC(C)-2(27)/62 dated 7th September, 1962.

(iv) Statement explaining the reasons why a copy each of the documents at (i), (ii) and (iii) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library. See No. LT-492/62].

ANNUAL REPORT OF SALAR JUNG MUSEUM BOARD

The Deputy Minister in the Ministry of Scientific Research and Cultural Affairs (Dr. M. M. Das): On behalf of Shri Humayun Kabir, I beg to lay on the Table a copy of Annual Report of the Salar Jung Museum Board, Hyderabad for the year 1961-62. [Placed in Library. See No. LT-493/62].

TERRITORIAL COUNCILS RULES

The Minister of State in the Ministry of Home Affairs (Shri B. N. Datar): I beg to relay on the Table a copy of the Territorial Councils (Second Amendment) Rules, 1962 published in Notification No. G. S. R. 986 dated the 21st July, 1962 under sub-section (3) of section 54 of the Territorial Councils Act, 1956. [Placed in Library. See No. LT-313/62].

NOTIFICATIONS UNDER SEA CUSTOMS ACT ETC.

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

[Shri B. R. Bhagat.]

- (a) G.S.R. No. 1149, dated the 1st September, 1962.
- (b) G.S.R. No. 1150, dated the 1st September, 1962.
- (c) G.S.R. No. 1151, dated the 1st September, 1962.
- (d) G.S.R. No. 1152, dated the 1st September, 1962.
- (e) G.S.R. No. 1153, dated the 1st September, 1962.
- (f) G.S.R. No. 1193, dated the 8th September, 1962.
- (g) G.S.R. No. 1194, dated the 8th September, 1962.
- (h) G.S.R. No. 1195, dated the 8th September, 1962.
- (i) G.S.R. No. 1196, dated the 8th September, 1962.
- (j) G.S.R. No. 1197, dated the 8th September, 1962.

[Placed in Library. See No. LT-494/62.]

(ii) a copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944 making certain further amendments to the Central Excise Rules, 1944:—

- (a) G.S.R. No. 1191, dated the 8th September, 1962.
- (b) G.S.R. No. 1373, dated the 20th October, 1962.

[Placed in Library. See No. LT-495/62].

(iii) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 1147, dated the 1st September, 1962.
- (b) G.S.R. No. 1148, dated the 1st September, 1962.

- (c) G.S.R. No. 1190, dated the 8th September, 1962.

[Placed in Library. See No. LT-496/62.]

(iv) a copy of Notification No. G.S. R. 1156 dated the 1st September, 1962 containing Corrigendum to G.S.R. 1041, dated the 4th August, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-498/62.]

(v) a copy of Notification No. G.S. R. 285, dated the 10th March, 1962 under sub-section (4) of section 43 of the Life Insurance Corporation Act, 1956.

(vi) a copy of the Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended the 30th June, 1962 along with the Statement showing the assets and liabilities and Profit and Loss Account of the Corporation under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-499/62.]

MINERAL CONCESSION RULES

The Deputy Minister in the Ministry of Mines & Fuel (Shri R. M. Hajarnavis): (i) I beg to re-lay on the Table a copy each of the following Rules under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (a) The Mineral Concession (Third Amendment) Rules, 1962 published in Notification No. G. S. R. 1051, dated the 4th August, 1962. [Placed in Library. See No. LT-338/62].